

ments to the Coal Mines (Conservation and Safety) Rules, 1954:—

- (i) G.S.R. 1275 dated the 29th October, 1960.
- (ii) G.S.R. 1330 dated the 12th November, 1960. [Placed in Library, See No. LT-2457/60].

NOTIFICATIONS ISSUED UNDER COMMISSIONS OF INQUIRY ACT

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy each of the following Notifications issued under Section 3 of the Commissions of Inquiry Act, 1952:—

- (i) G.S.R. 512 dated the 7th May, 1960.
- (ii) G.S.R. 1061 dated the 17th September, 1960. [Placed in Library, See No. LT-2458/60].

MINERALS CONSERVATION AND DEVELOPMENT (AMENDMENT) RULES

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): On behalf of Shri Keshava Deva Malviya I beg to lay on the Table a copy of the Minerals Conservation and Development (Amendment) Rules, 1960 published in Notification No. G.S.R. 1329 dated the 12th November, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2459/60].

ALL-INDIA SERVICES (CONDITIONS OF SERVICE-RESIDUARY MATTERS) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table a copy of the All India Services (Conditions of Service-Residuary Matters) Rules, 1960, published in Notification No. G.S.R. 925 dated the 13th August, 1960, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2323/60].

1364(Ai) LS—5.

NOTIFICATIONS ISSUED UNDER CENTRAL EXCISES AND SALT ACT, SEA CUSTOMS ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table:—

(1) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 1234 dated the 22nd October, 1960.
- (ii) G.S.R. 1258 dated the 29th October, 1960.
- (iii) G.S.R. 1259 dated the 29th October, 1960.
- (iv) G.S.R. 1260 dated the 29th October, 1960.
- (v) G.S.R. 1261 dated the 29th October, 1960.
- (vi) G.S.R. 1262 dated the 29th October, 1960.
- (vii) G.S.R. 1289 dated the 5th November, 1960.
- (viii) G.S.R. 1290 dated the 5th November, 1960.
- (ix) G.S.R. 1322 dated the 12th November, 1960.
- (x) G.S.R. 1323 dated the 12th November, 1960. [Placed in Library, See No. LT-2460/60].

(2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

- (i) G.S.R. 1263 dated the 29th October, 1960.
- (ii) G.S.R. 1264 dated the 29th October, 1960.

[Shri B. Gopala Reddi]

(iii) G.S.R. 1265 dated the 29th October, 1960.

(iv) G.S.R. 1266 dated the 29th October, 1960.

(v) G.S.R. 1325 dated the 12th November, 1960. [Placed in Library, See No. LT-2461/60].

(3) A copy of Notification No. G.S.R. 1324 dated the 12th November, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-2462/60].

(4) A copy of Notification No. G.S.R. 1321 dated the 12th November, 1960 making certain further amendments to the Central Excise Rules, 1944, under Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-2463/60].

(5) A copy of Notification No. G.S.R. 1257 dated the 29th October, 1960 making certain further amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-2464/60].

STATEMENT RE: MADHYA PRADESH FOOD ZONE

The Minister of Food and Agriculture (Shri S. K. Patil): The House is aware that we had been pursuing for some time the question of linking Madhya Pradesh with Maharashtra and Gujarat States, so that the surplus wheat and rice of Madhya Pradesh could move freely to the other two States. I am glad to announce that an agreement has now been reached.

The Madhya Pradesh Government are issuing an order under which the wholesale dealers of Madhya Pradesh, Maharashtra and Gujarat States who

want to undertake export of wheat and rice from Madhya Pradesh will be granted licences freely for this purpose. Such licensed dealers will have the authority to export wheat and rice from Madhya Pradesh to Maharashtra or Gujarat State without any export permit.

Since Madhya Pradesh, Maharashtra and Gujarat States taken together are surplus in rice, it has been decided that a levy of 25 per cent should be imposed by the Central Government on the licensed mills and dealers in the main rice producing districts.

So far as wheat is concerned, the Government of India have adequate stocks and there is, therefore, at present no need for any procurement of wheat by or for the Central Government. The Madhya Pradesh Government also hold at present a large stock of wheat and therefore do not propose to impose any levy. They may, however, impose a levy on wheat later if they find it necessary. We hope that this new arrangement will work to the best advantage of all the three States.

Shri Braj Raj Singh (Firozabad): The Food Minister has said that he is thinking on the lines of abolishing these zones. What has happened to that proposal? In view of the surplus stocks, is he going to abolish the zones with regard to wheat at least?

Shri S. K. Patil: That is a step in that direction.

Shri Radhelal Vyas (Ujjain): May I know whether a copy of the agreement that has been entered into will be placed on the Table of the House? Only the substance has been given. We would like to know the details.

Shri S. K. Patil: If that is the desire of the House, I have no objection in doing so.

Shri Chintamoni Panigrahi (Puri): What are the main terms and conditions on which the M.P. Government